करा प्रयास होना चाहिए। मुझे उम्मीद है

कि दूसरे सदन में भी यह मामला उठाया
गया होगा और सरकार ने कुछ न कुछ
इस के लिये सफाई दी होगी। लेकिन
सवाल यह है कि इस तरह से हमारी
गोपनीयता का, बजट की गोपनीयता का
और हमारे नियमों का और परम्परा का
उल्लंघन हुआ है। तो आगे चल कर
यह बात न हो इस के लिये सरकार को
सदन को आश्वासन देना चाहिए और
मैं उम्मीट करता हूं कि आप इसकी तहकीकात करेंगे और अगर मंत्री जो का बयान
इस बारे में सदन का समाधान नहीं करता
है तो आप इस को तहकोकात करें और
उसके बाद सटन को सचित करें।

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): I would like to humbly submit to the House that the sanctity and secrecy of the Budget is fully maintained. It is only imagination and speculation in some sections of the Press based on assumptions and presumptions. Nowhere the proposals or the figures . as quoted tally. This issue has already been raised in the other House this morning. Since the Budget already presented as Shri Advani has made out, if you see the proposals, nowhere they tally with what appeared in the Press. I am quite sure if you go through it again and compare it with the figures appearing in the Press, you will find that nowhere it tallies. With this statement, I would like to seek your permission to lay it on the Table.

SHRI LAL K. ADVANI: So far as laying is concerned, it is his right and you will permit him; I have no objection. But my point is that in this particular case, there has been leakage and I have identified ...

MR. DEPUTY CHAIRMAN: I think...

SHRI LAL K. ADVANI: My point is that in the past, all the Chairman

and the Presiding Officers have taken such matters seriously.

MR. DEPUTY CHAIRMAN: I think the hon. Members know that newspapers do make some guesses and speculations and if sometimes...

SHRI LAL K. ADVANI: You have not gone through it; you see and compare.

MR. DEPUTY CHAIRMAN: And if sometimes the guesses are very close to the proposals. It cannot be presumed that there is a leakage. But if the hon, Members feel that there is any such thing, let them make a proper request in the proper form and we can consider.

## THE BUDGET (RAILWAYS) 1982-83

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): Sir, I beg to lay on the Table a statement (in English and Hindi) of the estimated receipts and expenditure of the Government of India for the year 1982-83, in respect of Railways.

# CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Widespread Communal Violence in Pune and Sholapur in Maharashtra since 14th February, 1982— Contd.

MR, DEPUTY CHAIRMAN: Now we take up Calling Attention. Shri. Syed Shahabuddin. You put your questions now.

SHRI SYED SHAHABUDDIN: I will put only questions. I want to know whether after the anti-Azaan campaign, a number of Mafawalles or Imams or Moazzins requested the police for licences for playing of loudspeakers. Is it a fact that all those applications were summarily rejected?

[Shri Syed Shahabuddin]

My next question is, at the Peace Committee meeting held on the 16th February by the Maharashtra Chief Minister the General Secretary the Maharashtra State Janata Party, Bhai Vaidya, was nearly assaulted by some people who were participating in that meeting. I would like to know who those people were and whether they belonged to any political party of semi-political group. Sir, I want know whether the Chief Minister actually said that there is a foreign hand behind these disturbances. so, I would like to know what his reasons are for this statement 1 would like to know whether the Government will order a full probe. a full judicial enquiry into all the circumstances starting from the beginning of January which led to the creation Of communal tension. finally ending with the processions at the end of the Jan-Jagaran fortnight. I would like to know the names of the prominent persons who have been taken into custody under National Security Act. I believe the Minister said the number was 19. I would like to know the names those persons...

MR. DEPUTY CHAIRMAN: He can lay it on the Table; he cannot read the whole list.

SHRI SYED SHAHABUDDIN: I would like to know their names and if they have any political background. I would like to know whether the Government is prepared to ban such organisations which incite communal propaganda, like Patit Pavan Samiti or other organisations which have been named here.

And finally, Sir, I wrote a letter to the hon Home Minister on February 5 based on information received by me that situation is getting serious and he should kindly take immediate action. And I had requested that he must stand up and publicly denounces this Patit Pavan Samiti's demand for a ban on Azaan.

I would like to know what action has been taken by the hon. Minister after he received my letter, apart from acknowledging it nearly 12 days later.

SHRI P. VENKATASUBBAIAH: Sir, I will first deal with the letter which has been written by the hon, Member to our Home Minister, immediately after the receipt of the letter, we conveyed to the Maharashtra Government to take appropriate action in the matter. About the Azaan, I have already made it clear while answering a supplementary put by...

MR. DEPUTY CHAIRMAN: What has happened to that letter? He wants to know this.

SHRI P. VENKATASUBBAIAH: I am coming to that, I am only referring to what action has been taken and what is the real state of affairs.

The hon. Member has mentioned about the demand for banning of Azaan, which is being done through loudspeakers. I have already quoted. I have already said in my previous explanation, about this Azaan thing. Sir, the position is this. At Pune, on 4-2-82, a threat was held out that if Azaan made on the loudspeakers on the mosques was not discontinued forth with, the Shiv Sena stage dharna in front of the mosques. Eventually, the threat was not carried out. No threat was made by the Patit Pawan organisation. person behind this proposed agitation. the Shiv Sena leader, Nandu Ghate, was subsequently detained under the National Security Act This is the background.

Now, the position in regard to granting of licences for the use of loudspeakers is that, at present, licences are granted for the use of loudspeakers from 7 AM to 11 P.M. Some Muslims had approached the Commissioner of Police, Pune, to grant licences from 5 AM to 11 PM, which was not acceded to by the Commissioner of Police. As a symbolic

protest, the licencees returned the licences to the Commissioner. This was only symbolic because, the use of loudspeakers for Azaan was being continued from 7 AM to 11 PM and in regard to advancing time 7 AM to 5 AM no restriction has been put. It was only said that Azaan should be started without using loudspeakers from 5 AM to 7  $\mathbf{AM}$ and from 7 AM to 11 PM. loudspeakers can be used. It was not that any licence which had been given was withdrawn or that any action has been taken. It was only a symbolic thing. As I have mentioned to the hon. House, as a symbolic protest. they have returned these licences. But this was not put into action. Azaan was being continued from 7 AM to 11 PM and the Police did not interfere with it and no action been taken against them.

There are certain other things which have been mentioned by my hon friend, Shri Shahabuddin. has written a letter and I have already said what action has been taken in regard to it. Then, he mentioned that there are a large number of organisations. He quoted a number of them. He asked, who are behind this and what is their main motive? I have already explained about this. There are many organisations. With the intention of doing something to damage unity, some communal elements enter into these organisations and they would like to exploit situation. We have given guidelines to the State Governments. This is a Guidelines are isvery long thing. sued from time to time to various State Governments to keep a watch over these matters. This is a long list of guidelines, which have been given to the various State Govern-As I said, the Government is neither complacent nor that is taking this in a leisurely fashion. . All possible steps are being taken. Another point which I would like to mention is this. This incident took

place on 26th January. Consequent on that four goondas were arrested under the National Security Act

The thon. Member has mentioned about the fall out of Meenakshipuram. Here also the Government is keenly watching the activities of some of these people. We have also brought it to the notice of the various State Governments and asked them to be vigilant in this respect.

The other thing is about the Janata Party member having been assaulted in a meeting I do not have any information with me at the moment and I will find out what has exactly happened in this case. About some statement, he has also mentioned that there is a foreign hand in it. I do not know whether the Chief Minister has made such a statement. If there is any such statement, I will enquire about it.

About the judicial inquiry and the names of prominent members are being involved in this organisation I have to get information from the respective State Governments. About the ban of communal organisations I have already intimated to the House and time and again wehave said that banning of communal organisations will not solve the problem. That is not the way. The only way is to mobolise all the secular forces in the country and we have to take not only administrative but mobilise public opinion to maintain communal harmony in country.

SHRI В. D. KHOBRAGADE (Maharashtra): Mr. Deputy Chairit is rather fortunate that communal disturbances have again erupted Puna and other cities of Maharashtra. Ever since conversions in have been enakshipuram there continuous efforts to malign minority community in this country. Continuous propaganda has carried out to the effect that the conversions in Meenakshipuram were

[Shri B. D. Khobragade.] the help of foreign made with allegation money. Even now been made in this House, but it strange that no evidence is forthcoming. Mr. Shahabuddin has suggested that all foreign donations should be banned, that there should be a common law. We welcome it, but there should not be any kind of misunderstanding on that account and no minority community should If the Government be maligned has any evidence, it should be published. Otherwise, the Government should, in unequivocal terms come out with the statement that foreign money is coming in country and no foreigh money playing part in conversions. Allegations were made that there are many other organisations which are receiving foreign money. Allegation and counter allegations will always be there, but the whole national atmosphere is vitiated on this Therefore, it is the responsibility of the Government to take the Country into confidence and make the position clear in this respect. We have to create harmony in this country. We always to realise and remember that this country consists of many religions and until and unless there is religious and communal harmony, we cannot have national integration. From that point of view the problem of communal harmony is to looked into.

Now, so far as the Pune incident is concerned, the atmosphere Pune was known to the authorities well in advance. The relations between the two communities were not normal and there were indications that some sort of trouble was likely to arise. For some reason or other the minority community in was being harassed. This may be on tht reason of Azaan or may be for some other reason. Slogans were written on the walls: Masjid toro, Mandir banao. The Government should have known that there was every possibility of trouble if

Vishwa Hindu Parishad or the Janata Jagran Morcha was allowed to take Ultimately, the procession. out Govern-Maharashtra the pro-3 P.M. ment has banned the cessions of Janta Jagran-Why was this step not taken by the Government earlier? Had the Government taken this step earlier. there would have been no communal disturbance.

Secondly, why was this procession allowed to pass through the Muslim locality? Thirdly, why was some part of the procession allowed to go towards the Irani hotels and burn these hotels?

Now, Sir, the question has been raised regarding banning of loudwould like to say that speakers. I there should be a uniform law or a uniform policy in this regard. Every morning at 4 or 5 o'clock in every Hindu temple we find some sort of bhajan kirtan or something going on If you allow one community to use, loudspeakers, then naturally other religious communities would also ask for similar permission. this respect, I only want to In many Government one instance. offices in Maharashtra, Ganesh festival is celebrated. There is no harm if people celebrate the Ganesh festival. But why should they be allowed to have the idol of Ganesh in Government offices? Why should they allowed to celebrate the festival in Supposing Government offices? tomorrow Sikh people come and say that they want to have "Guru Granth Path" or a Sikh festival in Government offices will you allow that? If the Buddhists tomorrow come and say they want to have the Buddhist festival celebrated in the Government offices, will you You allow this thing allow that? somewhere and then when the other religious communities ask for the same, you prohibit them. The same thing has happened in the case of use of loudspeakers. The Hindus started it. Then all other religious communities have asked for the same permission. You cannot stop them.

श्री बृद्ध प्रिय मौर्य (म्रान्ध्र प्रदेश): लाउड स्पीकर कहीं मत रहने दो, बंद ही कर दो, बड़ा डिस्टवंकरते हैं।

श्री भा० दे० खोबरागडे: मै श्राप की बात से सहमत हूं। श्राप की पूजा करनी है तो मंदिर में जा कर भजन करो, पूजा करो। इससे कम्युनल डिस्टबॅन्स नहीं होगा। किसी को परिमाशन लेने की जरूरत नहीं है।

श्री उपसभापति : ठीक है, समाप्त कीजिए।

श्री भार दे खोबरागडे : मैं ज्यादा समय नहीं लूंगा ।

में दूसरी बात कहना चाहता हूं कि जन जागरण मोर्जा ग्रीर विश्वहिन्दू परिषद , इतके साथ में मराठा महासंघ क्या शामिल था? मराठा महासंघ कम्यूनल डिस्टर्बेन्स निर्माण करने की कोशिश कर रहा है। मराठा महासंघ के नेता ग्रन्ना पाटिल जगह जगह पर जाकर कह रहे हैं कि शैड्यूल कास्ट ग्रीर शैंड्यूल ट्राइब का रिजर्वेशन खत्म करेंगे ग्रीर उनको रिज्वेशन मत दो। मैं कहता हूं कि जब लोक सभा ने सर्वसम्मति से सब पर्टियों के नेतास्रों की इस पर सहमति रही है लास्ट मार्च में कि शैड्यूल कास्ट ग्रीर शैड्यूल ट्राइव्स का रिजर्वेशन चलना चाहिए, तो वहां पर तरह से इस प्रकार का प्रचार करने की अनु-मित क्यों दी जाती है ? वह गांव-गांब जाकर रिजर्वेशन के खिलाफ बात कर रहे हैं। ताज्जूब की बात यह है कि मराठा महासंघ में कांग्रेस (ग्राई) के कार्यकर्ता भी हैं। मंत्री महोदय ने कहा कि कांग्रेस (आई) के कार्यकत्तीं आं के खिलाफ कार्यवाही करेंगे। मैं मंत्री महोदय से जानकारी लेना चाहता हू कि ये कौन-कौन कांग्रेस (ग्राई) के कार्य कर्ता थे ? मुख्य मत्नी ने वारामतो की मीटिंग में कहा कि उन्हें जानकारी है कि कौत-कौन से कांग्रेस (ग्राई) के

कार्यकर्ता विश्व हिन्दू परिषद के सम्मेलन में शामिल थे। इसलिए मैं उन से पूछना चाहता हू कि . . .

श्री उपसभापति : समाप्त की जिए ।

श्री भा० दे० खोबरागढे : . . . ग्रगर मुख्य मंत्री के पास जानकारी है तो क्या वे मुख्य मंत्री को सलाह देंगे कि वे उनके खिलाफ कार्य-वाही करें या ग्रापकी कांग्रेस प्रेसीडेन्ट श्रोमती इन्दिरा गांधी , उन कांग्रेस के कार्यकर्तात्रों के खिलाफ, जिन्होंने इस मोर्चे में भाग लिया, विश्व हिन्दू परिषद् मोर्चे में भाग लिया, उनके खिलाफ कार्यवाही करेंगी?

P. VENKATASUBBAIAH: Sir, the hon. Member has put certain hypothetical questions. What I have submitted earlier was that some matters were brought to the notice of this House, that certain incidents happened and certain organisations behaved in such a manner as to incite communal violence and so en. These are the matters which are to be inquired into. That I have mentioned already. He has mentioned about having Ganesh idols in Government offices. Whatever it is, Sir, we have clearly given in our guidelines that this is a secular country where everybody has got the right to worship in the manner that is possible, but as long as it does not go against the secular character of the country. Secularism does not mean no religion at all. It is only to give respect to all the religions, and we have got that great privilege. We are proud that in our country people professing different Yaiths and religions are there and we are main-taining a communal harmony which no other country can be proud of. That is our rich heritage. But these are the ugly symptoms of a situation where certain disturbances are taking place. In some places they are taking place very often. That is why we said that communally prone areas have to be identified and persons

[SHRI P. VENKATASUBBAIAH] who indulge in such things have to be noted and that the press must also have rapport so that any writings in the press may not incite violence. There have been detailed guidelines and the Maharashtra Chief Minister will naturally be in possession of all the facts and figures. Even then, we have constant dialogue with them and we see that the sentiments of all the religious minorities and other people are respected.

Sir, by whatever we say here, we should not create a situation where we aggravate the confrontation between one community and the other. There should be no baseless charges as otherwise it will complicate the r problems and create further problems. Our aim should be to strengthen and mobilise secular forces and see that wherever communal forces are there, with all our united effort we must see that they are contained, they are eradicated and good and congenial atmosphere for communal ... harmony is established. Whatever my hon, friend, Shri Khobragade, has - stated on the floor of the House will be taken note of and conveyed the Maharashtra Government for their comments and whatever necessary action they have taken in the context of these things has been explained. What steps the local - administration has taken in the prevailing situation cannot be stated on the floor of the House. Under the prevailing circumstances, according to the exigencies of the situation prevailing there, they must have taken proper and corrective steps to that these matters are not further aggravated.

On the January incident I given a detailed report. In January a procession was taken, some slogans were raisad, some people were arrested and some were taken under the National Security Act and from 26th January till 14th February this procession was organised by the Vishwa Hindu Parishad. Subsequently it ended in a public meeting no incident of that but there was

sort. The situation was peaceful and there was no inkling of communal disturbances taking place. All the anticipatory things have been taken care of by the administration, but when such things did happen really we have to take all possible actions to see that such things do not occur. We have already given a long list of guidelines to the State Government. Apart from all that, we want to put down all these elements, wherever they are, for the safety, integrity and sovereignty of this country which is dear to everyone of us, to all concerned, and we have only to promote such feelings and not make any statement to aggravate the situation.

SHRI B. D. KHOBRAGADE: My question regarding the Maratha Maha Sangh and their agitation regarding propaganda...

#### (Interruptions)

MR. DEPUTY CHAIRMAN: He said he will pass on that information.

SHRI P. VENKATASUBBAIAH: I said all the things.

SHRI B. D. KHOBRAGADE: ... dealing with reservation for Scheduled Castes...

MR. DEPUTY CHAIRMAN: That is a different matter.

SHRI RAJENDRA SINGH ISHWAR SINGH (Madhya Pradesh): Sir, the Government has to be congratulated for having contained with efficiency the disturbances in Pune and the surrounding areas. There are anti-social and communal elements that appear to have discredited the Government, I am agreement with  $\mathbf{Mr}$ Shahabuddin that people have the liberty to practise religion, but I would not support him on the question of using loudspeakers at a time when it causes a great amount of discomfort to persons living in those areas. We have the rules that loudspeakers are not to be used before 7 A.M. and 11 P.M. and one would expect

they would be enforced by the Government. Sir, it is unfortunate that an hon. Member tried to make political capital out of a situation like this when he brought a reference to Mr. Antulay, which, I felt, was uncalled for. These kinds of political antics mislead the people and are responsible for causing a lot of mischief when they appear in the press.

Sir, we have seen in the course of the last eighteen months a series of disturbances spreading over various parts of the country. Keeping that in view, may I suggest to the Government that a special legislation to deal with offences arising out of communal riots and communal disharmony may be contemplated by which enhanced punishment<sub>s</sub> ar<sub>e</sub> given to the offenders and larger action is taken under the preventive acts? A question was asked: What was the police doing when these disturbances were going on? I would only venture say that whenever the police goes into action invariably there is a demand by my friends from the other side for a judicial inquiry. If such demands are less and the police is not criticized, no matter what do when they swing into action, maybe the police morale becomes one of a better standard and we find them taking action that we expect them to take.

SHRI P. VENKATASUBBAIAH:
Sir, I think the hon. Member for
having given valuable suggestions.
One point he has made is about a
special legislation. Sir, the suggestion has been taken

श्री तराशित बागाईतकर : श्रीमन्, जो बहस ग्रसल में पुणे, वारामती ग्रीर शोला-पुर में जो वाक्यात हुए, उमये संबंधित थी, यह एक जतरल हिन्दू मुस्लिम प्राब्लम में परिवर्तित हो गयी है ग्रीर उसकी जिम्मेदारी मुझे खेद है कि मंत्री महोदय पर है। जो स्टेटगेंट उन्होंने यहां दिया है it is Yull of inaccuracies.

ग्रीर खाली जो वाकयात वहां हुए हैं , घटनाएं हुई हैं, उनके ऋमवार उल्लेख करने मात्र से जो ग्रसिवयत है वे स्टेटमेंट में नहीं ग्रा रहे हैं। ग्रन्सल में बात यह है श्रोमन्, कि जिस दिन ये दुर्घटनाएं हुई शहर में तो मैं उस शहर में था। उसके ब्राठ दिन पहले मैंने कमिशनर, पुलिस से भेंटकी थी और मैंने उनसे पूछा था जो तनाव शहर में था जिस घटना का ग्रापने जिक्र किया है कि 25 या 26 जनवरी में जो हुआ थाऔर श्राप उसमें कह रहे हैं कि चार लोग नेशनल सिक्योरिटी एक्ट वर्गैरह में गिरफ्तार हुए, तो यह ठोक इन्फार मेशन ग्राप को नहीं है। ग्रसल में हुग्रा यह कि जब 25 या 26 जनवरी को वहां सत्यनारायण की पृजा हुई तो वहां कुछ लोग गये ग्रीर उसके बाद उन्होंने स्लोगन दे दिये । उस पर हमला हुग्रा, चाकू चले ग्रीर उसमें दो या तीन शक्स जख्मी हुए । उसके बाद गिरफ्तारियां हुईं। किन्तु गिरफ्तार किये हुए सभी लोग क्रिमिनल रिकार्ड के हैं। जिनको ग्रीर किमिनल सजाएं हुई हैं वे ही लोग उसमें हैं। किमश्तर ने भी मान लिया था कि ऐसे ही सभो लोग हैं। सवाल यह है कि ग्रीर चूंकि यह ग्राम तौर पर माना जाता है , यह ग्रापका भी और सबका अनुभव है कि जो किमिनल एलोभेंट्स हैं वे इस तरह से राजनीति में नहीं म्राते हैं, वे खुद को दूर बचाए रहते हैं तो इन लोगों ने जो हमला किया, क्या उसके पीछे कोई भ्रौर लोग है जिन्होंने हमला करवाया सच्चाई का पता लगना मैंने किमम्तर साहब से पूछा कि अधिय क्या बात है, यह हमारा श्रीर श्राप का तज्बी है कि : persons with communal record not get involved in political activities.

इस.तग्ह का हमला वर्गेग्ह वे लोग नहीं करते हैं थि नका किमिनल रिकार्ड है वे लोग ग्रगर पकड़े गये हैं इसलिए इसकेपोछे कुछ ऐसे लोग होंगे जिन्हों ने इनको ग्रागे किया होगा। ग्रत: इसकं सच्चाई का पता लगवाया जाय। उन्होंने हमको कहा कि हमको भी यहीं शंका है ग्रीर इसका हम कुछ जवाव हासिल करने की कोशिश कर रहे हैं। यह दूसरी घटना नहीं ।

[श्री सदाशिव बागाईतकर] होने तक इसके बारे में कुछ नहीं हुन्ना। यह लोग पकड़े गये। लेकिन इन्होंने हमला क्यों किया, क्या कारण रहे, इसका कोई जवाब

श्रीमन, इन तीनो शहरों में जो हकीकत हुई है, उसमें एक बड़ा फर्क ग्राप मेहरबानी करके समझ लीजिये, मैं ग्रीर मंत्री जी को कहूंगा कि ग्राप भी इसको समझ लीजिये। ग्राप भी इसको जेनरलाईज कर रहे हैं। जिस तरह की घटनाएं मुरादाबाद में हुई, या ग्रलीगढ़ में हुई इस तरह का यह दंगा नहीं हुआ है।

प्रसल में हुमा यह है कि जो टेंशन था, उसका इरप्शन—मंत्री जी म्राप समझ लीजिए कि जो मिक्सड लोकेलिटी थी पुणे की, जिस इलाके से यह भ्रोसैशन चला, वहां तो उस दिन कुछ नहीं हुमा है।

श्री उपसमापति: वह तो जांच कर रहे हैं।

श्री सदाशिव बागाईतकर : जहां मिक्सड लोकेलिटी नहीं है... (व्यवधान)

श्री उपसभापति: इन सब घटनाग्रों की जांच तो हो रही है।...(व्यवधान)

श्री सदाशिव बागाईतकर : कोई जांच म्रायोग नहीं बैठा है। इसका कुछ प्रयास नहीं हो रहा है।

SHRI P. VENKATASUBBAIAH: I am not capable of understanding you. That is my difficulty. What can I do?

श्री उपसभापति: वह कह रहे हैं कि इसकी रिपोर्ट मंगवाई है।

श्री सदाशिव बागाईतकर : इन्होंने जो बयान दिया, वह तो इस रिपोर्ट के बेसिस पर कहा है। महाराष्ट्र गवर्नमेंट की तरफ से इनको जो मालूमात है, वह

इन्होंने इस बयान में रख दी है और उसी से यह सारा जो मैं कह रहा हूं इसमें इनएक्य्रेसीज हैं। उससे मालूम होता है कि इन तीनों शहरों में बड़े पैमाने पर हिंदू-मुसलमानों में दंगा हो गया, लोग मारे गये। इस तरह की बात नहीं हुई है, इनसिडेंटस हुए हैं और श्राप भी समझ लीजिए कि दो रेस्टोरां का श्रापने कहां है, उसके बगल में एक ईरानी रेस्टोरां हैं, उसमें कुछ नहीं हुग्रा । वह तो बचा रहा। तो यह भी हो सकता है कि बिजनेस राइवलरी के एंगल से कुछ लोगों ने फायदा उठा करके कुछ इसको किया होगा, यानी ''गुडलक'' करके एक रेस्टोरां है, वह भी रेस्टोरां है। यह जो जला है "लकी" रेस्टोरां वह भी ईरानी है। तो एक बच गया ग्रौर दूसरे दो जला दिये गये, इसके पिछे ग्राप जो समझते हैं, उस तरह का म्रलग एलीमेंट नहीं है। यह भी म्राप लोगों को ध्यान में रखना चाहिये।

म्राखिरकार एक चीज हो रही है जिसकी तरफ मैं मंत्री जी का ध्यान खींचना चाहता हूं। पूजा स्थान में, प्रार्थना स्थान में लाऊडस्पीकर का उपयोग हो या न हो, इसके बारे में श्रापको कुछ फैसला करना चाहिये। इसको कोई कह नहीं सकता कि प्रार्थना स्थान में जो धर्म के मुताबिक करना है, अजान देनी है, उस पर कोई पाबंदी लगाना, यह मांग नहीं है। लेकिन मुख्य सवाल है कि लाऊडस्पीकर का इस्तेमाल कैसे किस समय हो, यह बातें हैं जिसका फैसला सरकार करे और उस पर ग्रमल हो। यह एक चीज है जिसकी श्रोर मैं ध्यान, शहाबुद्दीन जी ग्रौर मंत्री जी का ध्यान खीचना चाहता हैं सवाल यह होता जा रहा है कि हमारी कंस्टीट्यूशन के मुताबिक, संविधान के मुताबिक हमको जो फण्डामेंटल राइटस

हासिल हैं, जो सिविल लिबर्टीज हासिल हैं, वह सिविल लिबर्टीज एक तरफ और कुछ फण्डेमेंट लिस्ट एटिट्यूड लेकर बर्ताव करने वाले, व्यवहार करने वाले, इन दोनों के बीच टकराव ग्रा रहा है और मैं यूं ही नहीं कह रहा हूं। पहले हम लोगों ने ग्रखवारों में पढ़ा है कि जब संत भिडरानवाला को गिरप्तार कर लिया था, तो उन्होंने यह मांग की थी कि मुझे इंटैरोगेशन करने के लिये सिर्फ सिख ग्रमसर ग्राए ग्रीर किसी को मैं जवाब नहीं दूंगा ग्रार इसको ग्रापने मान लिया ग्रीर संत भिडरानवाला का इंटैरोगेशन सिर्फ सिख पुलिस ग्रफसर ने किया।

ग्रभी मेरे पास यह महाराष्ट्र टाइम्स, मराठी में है—जो न्यूज 20 तारीख को टाइम्स ग्राफ इंडिया में भी ग्राई है, उसमें एक भयानक न्यूज है जो मैं ग्रापको पढ़ कर सुनाता हूं ...

> "मुस्लिम तरुणीचे दोन्ही स्रोठ कापले चित्रपट पाहिल्या बद्दल शिक्षा" "नागपुर दि० 18 जलगांव ये थे हिन्दी चित्रपट पाहून बाहरे पडलेल्या एडा मुस्लिम जाडेप्यावर सनातनी मुसलमानांच्या रोषमुलें स्रायुष्यातून उठण्याची वेल स्राली।"

श्री **उपसभापति** : वसे ही सारांश कर दीजिए, समझेंगे नहीं ।

श्री सदाशिव बागाईतकर ः मैं एक मिनट में पढ़ देतः हूं । . . .

> "यातरूणोचे म्रोठ कापले तर तरू-णाचा म्रंध केले । . .

> चित्रपटगृहातून बाहेर पडताच तीन म्स्लिम तरुणांनी म्रदिवले ।

मुस्लिम महिलानी चित्रपट पाहु नयेत । या मुस्लिम पंचाबतीच्या हुकुमाचाभंग, केल्याच्या ग्रारोपे या तिघांनी करून रहेनाचे ग्रोठ कापले ।" इसका तर्जुमा मैं करना चाहूंगा । जलगांव एक डिस्ट्रिक्ट टाऊन है, कोई मामूली देहात नहीं है, भूसावल के बाद म्राने वाला रेलवे लाइन पर, जहां पर म्रजन्ता देखने के लिए म्राप उतरते है इतना बड़ा शहर है, वहां सिनेमा देखने के लिए एक मुस्लिम कपल गया मौर सिनेमा देखकर वह मुस्लिम कपल बाहर म्राया, तो उस लड़की के होट काटे गये मौर उस लड़के को मन्धा किया गया।

दो महीने पहले बीजापुर में यह वाकया हम्राबीः एसः सीः , बीः एडः एक टीचर सिनेमा देखने गई। वह सिनेमा देखने आतीं है अपनो बहन के साथ। उस परसिनेमाघर के बाहर आते ही हमला हो गया । इस प्रकार की बातें ग्रब चल रही हैं। यह दूसरा उदाहरण है। कारण इसका यह है कि फंडामेंटलिस्ट अपने कानुन को प्रस्थापित करने की कोशिश कर रहे हैं कि कोई म्सलिम ग्रीरत सिनेमा देखने न जाए; धर्म के खिलाफ वह बात है। यह उनकी भूमिका है। अब सिनेमा देखने का मेरा अधिकार सिविल लिबर्टीज में ग्राता है कि नहीं आता, भौर भगर वह भाता है तो उपको चैलेन्ज किया जा रहा है शरीयत के नाम पर। इसके ऊपर बहस को दूर रखा शरीयत में क्या है लेकिन उस पर बहस छेड़ी जा रही है कि तुम महिला हो कर सिनेमा देखने नहीं जाग्रोगे, तुम्हारे ऊपर मुसलिम कानून लागू होगा और इसकी सजाहम देंगे। इसलिए श्रीमन्, मैं सरकार को ग्रागाह करना चाहता हूं कि--जो टेन्शंस पैदाहो रही है, जिसका बखान हुम्राहै वह भ्रपनी जगह पर है-सबसे बडा टेन्शन का कारण यह है, विधान में देखिए, अधिकारों को भी धर्म के नाम पर कोई चैलेन्ज करना चाहेगा, चैलेन्ज करेगा, सजा करेगा, ग्रीर उसकी हिफाजत ग्राप नहीं करेंगे, उस फण्डा-भेटलिज्म को स्राप कन्सेशंस देते जास्रोगे, तो यह तनाव बढ़ेगा, कम होने वाला नहीं . . .

श्री **उपसमापति** : हो गया । माननीय मंत्री जी जवाब देंगे ।

श्री सदाशिव बागाईतकर । इसलिए मैं मंत्री महोदय से जानना चाहता हूं कि शोलाः [श्री सदाशिव बोगाईत्तकर]
पुर, पुणे, वारमती में जो वाक्रया हुआ है, क्यावहां पहले से टेन्शन नहीं था और क्या पुलिस मशोनरों का यह फेल्यूर नहीं है कि टेन्शन होते हुए, जो जरुरी कदम उन्हें उठाने चाहिए थे वह उठाए नहीं, और जो गिरफ्तारियां हुईं उसके पाछे कौन इलोमेंट हैं इसका पता लगाने में, उसको ढूंढने में वह नाकामयाब रहा और नताजा यह है कि ऐसो वारदात हुई जिसको एवाइड किया जा सकता था।

श्री उपसभापति : समाप्त कोजिए ।

श्री सदाशिव बागाईतकर: इसलिए अन्त में में सरकार त इसे बात का जान कारा वाहूंगा कि जब संविधान ने हिन्दुस्तान के सिटिजेंस को सिविल लिबर्टीज दिए हुए हैं, यदि उसको खत्म करने का काम काई करेगा तो उसमें भ्राप लोगों को हिफाजत करेंगे या नहीं, इसका जवाब भ्राप को देना होगा।

P. VENKATASUBBAIAH: Sir, Mr. Bagaitkar has made a point which I have already answered elaborately, about permission and other things. He has put some questions and has also answered them himself because he has said that there three Irani hotels but only two were burnt and one was not burnt and so it cannot be taken as a communal thing. All these matters are there. He has answered some of his own questions. So I need not answer He knows all these matters. are anti-social elements who advantage of it; there are fanatics who take advantage of it; there are politicians who would like to make political capital out of it. The sum total or the cumulative effect of all this is that undesirable elements in public life create all sorts of trouble. We have to distinguish the good from the bad, the good from the evil and we have to see whether any antisocial elements are taking advantage of it. Vie cannot just in one breath say that everybody is communalist or everybody is secular. So these are the matters which the State Government is looking into very carefully. I would only request the hon Member, Mr. Bagaitkar that if he has got any more information, he may give it to me so that I can pass it on to the Maharashtra Govrenment and they can go into the matter.

श्री नागेश्वर प्रसाव शाही : (उत्तर प्रदेश) : श्रीमन्, उनके सवालों का जवाब नहीं ग्राया...

श्री उपसभापति : जवाब पहले दे चुके हैं श्राप श्रभी श्राए हैं शाही साहब ।

SHRI SADASHIV BAGAITKAR: I want one clarification.

श्री नागेश्वर प्रसाद शाही: मैं पीछे बैठा हुआ था, श्रीमन।

श्री उपसभापति : मैं सब देख रहा हूं। 2 घंटे तक बहस हो चुकी । जवाब भी हो -गया है।

SHRI P. VENKATASUBBAIAH: I have already given all the answers.

श्री सवाशिष बागाईतकर में मंत्री जी से जानना च हूंगा, यह क्लेरिफिकेशन की बात है। मेरे पास जो इन्फार्मेशन है वह उनको देने के लिए मुझे कोई इन्कार नहीं है लेकिन सरकार के पास जो एजेंसी हैं, उसकी मशी-नरी का जहां तक सब ल है, वह इस तरह से क्यों फेल हो जाती है इसका जवाब तो उन को देना ही चाहिए ।

SHRI P. VENKATASUBBAIAH: Sir, about banning of loudspeakers, this is a matter on which there must be a consensus arrived at from all religious parties. It is not as though the Government can take unilateral action. That was a thing which was in vogue for so many years. We cannot take unilateral action. Other-

wise the Government will be blamed for taking away the religious right of the individual. So these are the matters. If the Opposition has got any concrete suggestions to make, Government will certainly , them.

NAGESHWAR SHRI PRASAD SHAHI: So the Government is helpless to stop the communalists?

MR. DEPUTY CHAIRMAN: Yogendra Sharma.

श्री योगन्द्र शर्मा : मान्यवर, श्रभी महाराष्ट्र में शोलापुर ग्रौर दूसरी जगहीं में जो दंगे हुए उनके बारे में काफी चार्ज सदन में आ गई हैं। उनमें मैं नहीं जाना चाहता हूं। मैं तो यही समझता हूं कि यदि कहीं भी और कभी भी साम्प्रदायिक दंगा होता है तो उस दंगे में हम महात्मा गांधी की फिर एक बार हत्या कर देते हैं श्रौर उसके क्या माने होते हैं, यह बताने की जरूरत नहीं । श्रफसोस की बात है कि श्रभी देश की हालत ऐसी हो गई है कि यह साम्प्रदायिक श्रीर पृथकता सबसे बड़ी राजनीति हो गई है ग्रौर इस राजनीति को हम यदि बढ़ने दोंगे तो भारत के गणतन्त्र की जो ब्नियाद है वह खत्म हो जायेगी।

हम मंत्री महोदय के इस वक्तच्य से सहमत हैं कि साम्प्रदायिक संगठनों को दमन के द्वारा या उनको गैर-कान्नी करके हम नहीं खत्म कर सकते हैं, हम उनके इस वक्तव्य से भी सहमत हैं कि विचार के स्तर पर वे राजनैतिक स्तर पर उन से लड़ना है और अगर हम उनके खिलाफ नहीं लड़ते तो हम देश की बनियाद को कायम नहीं रख सकते । सरकार से हमारी यह शिकायत है कि ग्राप कहते हैं कि वह करते नहीं हैं। जितने भी जवाब है तमाम यही हैं कि प्रशासन के स्तर पर हम यह कर

रहे हैं। जब स्राप इस बात को मानते कि चाहे इस्लामिक फंडामेंटलिज्म हो, सिख फंडामेंटलिज्म हो, हिन्दू फंडा-मेंटलिज्म हो, इस तरह के जो साम्प्रदायिक श्रीर धार्मिक उन्माद पैदा करने वाले विचार हैं उनके खिलाफ विचार राजनैतिक स्तर पर लडना चाहिये तो इसके लिये ग्राप क्या कर रहे हैं ? हम जानते हैं कि छोटो-छोटी बातों को लेकर तुफान खड़ा किया जाता है, लोगों का उन्माद जगा दिया जाता है। जरूरत इस बात की है कि श्रापके पास जो प्रचार के साधन है, ग्राकाशवाणी है, जो सशकत प्रचार का साधन है वह श्राकाशवाणी क्यों नहीं इस उन्माद के खिलाफ. धर्म निर्पेक्षता के लिये रात दिन प्रचार करती है। तो नहीं सूनते हैं। फिर श्राप विचार के स्तर पर लड़ते हैं, कैसे श्राप राजनीति के स्तर पर लड़ते हैं? स्कूलों ग्रीर कालोजों में जो टेक्स्ट बुस हैं, क्या उनमें विद्यार्थियों की, नौजवानों धर्म निरपेक्षता की शिक्षा दी जाती है? उस स्तर पर ग्राप फाइट करते हैं ? नहीं करते हैं। ग्रापकी प्रशासन की बहुत सी ट्रेनिंग संस्थायें हैं जहां श्राप प्रशासकों को, कर्मचारियों स्रोर स्रधिकारियों को ट्रेनिंग देते हैं। क्या श्राप उस ट्रेनिंग में धर्म निरपेक्षता की शिक्षा देते हैं ताकि वे सही माने में धर्मनिरपेक्षता को प्रशासन के कामों के जरिये कर सकें? क्यों नहीं ग्राप करते ?

मान्यवर, ग्राज ही ग्रखबार हमने पढ़ा कि शायरेश्राजम जोश मलीहा-वादी का, जो हम सभी के हैं, देहान्त म्राज हो गया । उनकी शायरी धर्मनिरपेक्षता की एक बहुत ही चीज है। क्यों नहीं हुम उनकी कृतियों को प्रकाशित करें, उनका प्रचार करें। कोई भी इन्सान, कोई भी हिन्दुस्तानी

### [श्री योगेन्द्र शर्मा]

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उनके ''शोले ग्रौर शबनम'' को पढ़ने के बाद साम्प्रदायिकता के जहर के पास नहीं जायेगा । क्यों नहीं ग्राप इस तरह की चीजों का प्रचार करते ?

कुछ नये सवालात हैं। लाउडस्पीकर कहां बजाना चाहिये, कहां नहीं बजाना चाहिये। यदि कोई भी नियम तो सभी के लिये लागू होगा, के लिये लागू होगा, ईसाइयों के लिये लाग् होगा, हिन्दुग्रों के लिये लाग् होगा सिखों के लिये लागू होगा । वह किसी एक धर्म के लिये लागूनहीं हो सकता। तब तो वह हमारे गणतन्त्र के खिलफ होगा। बाहर से धन ग्राता है मस्जिदों के लिए ग्राता है। हम नहीं जानते स्राता है, लेकिन हम जानते हैं के मिशनरियों के लिये धन म्राता है। उसके खिलाफ क्यों नहीं ग्रवाज उठनी? यही है ब्रामिक साम्प्रदायिकता का दृष्टिकोण। ग्रापने खुद कहा कि सभी की राय है तो क्यों नहीं सरकार विरोधी पक्ष के नेताओं की एक मीटिंग बुलाती। म्राप कहते हैं कि बहुत से मसले हैं जिनके ऊपर हम टक्कर की नहीं, सहमति को नीति अख्तिणार करना चाहते हैं। साम्प्रदायिकता एक ऐसा रष्ट्रीय मसला है, जिसका लेकर सरकार ग्रौर विरोधी पक्ष के बीच सहमति होनी चाहिये कैसे राजनैतिक स्तर पर स्रौर वैचारिक स्तर पर उसका सामना किया जाये इसके लिये कार्यक्रम बनाया जाये। श्रापने सर्कुलर भेज दिया, तमाम लोगों को सर्कुलर भेज दिया। जबकि साम्प्रदायिकता का प्रचार तूफान की तरह चलता है, श्रापके सर्कुलर के बारे में हम लोगों को भी मालूम नहीं।

तो किस सर्कुलर के जरिये श्राप फाइट ृकरायेंगे ? श्रापका सर्कुलर तो जनता के हाथ में होना चाहिये ताकि वह सजग ग्रोर सचेत ढंग से शास्त्रदायिकता के साथ फाइट कर सके ।

P. VENKATASUBBAIAH: Sir, my friend is a very senior Member. He spoke with emotion. His dedication to the cause of communal harmony is beyond any doubt. We all appreciate what he has said. I have already said that in addition to sending circulars. the Prime Minister has revived the National Integration Council. A separate sub-commitee has been formed for communal harmony and several groups and political parties are represented there. It is not as though the Government is sitting without doing anything. In our midst we have several Kabir preached communal harmony. We all participate in Muslim festivals as if they are our own festivals. It is all for the sake of communal harmony because it is communal harmony that keeps this country intect and together. I entirely agree with what he has said. The school curriculum must be so changed as to impart secular education to our students who are the future citizens of our country. far as the officers are concerned, a code of conduct has been evolved with regard to their behaviour relation to communal organisations. We have done many things. We have to activise them and we have to cooperate one another to create an atmosphere of communal harmony in this country.

### REFERENCE TO THE DEMAND FOR REVISION OF PAY-SCALES OF DELHI TEACHERS

MR. DEPUTY CHAIRMAN: Now Special Mentions. Shri Satya Pal Malik.

श्री सत्यपाल मिलक (उत्तर प्रदेश):
मान्यवर, दिल्ली के सरकारी स्कूलों श्रीर
नगर निगम के स्कूलों, सरकारी सहायता
से चलने वाले स्कूलों श्रीर बिना सहायता
प्राप्त जो मान्यता प्राप्त स्कूल हैं उनके